

COURT - II
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 155 of 2010
Appeal No. 156 of 2010

Dated: 22nd March, 2011

Present : Hon'ble Mr. Rakesh Nath, Technical Member
Hon'ble Mr. Justice P.S. Datta, Judicial Member

K. Raheja Corporation Pvt. Ltd. Appellant (s)
Versus
Maharashtra Electricity Regulatory ... Respondent (s)
Commission & Anr.

Appeal No. 156 of 2010

Mahratta Chamber of Commerce ... Appellant(s)
Industries and Agriculture
Versus
Maharashtra Electricity Regulatory ... Respondent (s)
Commission & Anr.

Counsel for the Appellant (s): Mr. Abhay Nevagi
Counsel for the Respondent(s) Mr. Vikas Singh
Mr. Abhishek Mitra for R-2
Mr. Buddy A Ranganathan for MERC

ORDER

Learned Counsel for MSEDCL has pointed out that they have already filed an appeal challenging the impugned order under diary No. 428/2011. It would be better if this appeal, after it is admitted, is placed together with the present appeal . Accordingly, post the matter **for hearing on 15.4.2011.**

(Justice P.S. Datta)
Judicial Member

(Rakesh Nath)
Technical Member

